

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**Before Sh. Kul Bharat, Judicial Member
Dr. B. R. R. Kumar, Accountant Member**

ITA No. 2637/Del/2023 : Asstt. Year : 2017-18

Anokhey Lal Pal, E-28, Budh Vihar, Near Dharamveer Market, Badarpur, New Delhi-110044	Vs.	Income Tax Officer, Circle-34(1), New Delhi-110002
(APPELLANT)		(RESPONDENT)
PAN No. AJRPP3839N		

**Assessee by : Sh. Anokhe Lal Pal
Revenue by : Sh. Kanv Bali, Sr. DR**

Date of Hearing: 16.04.2024	Date of Pronouncement: 17.05.2024
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ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of National Faceless Appeal Centre (NFAC), Delhi dated 21.08.2023.

2. On going through the record, it is found that the grievance of the assessee pertaining to the rectification of the order stands carried out by the revenue department vide order dated 17.05.2019 resulting in Nil demand. Since, the grievance of the assessee has been duly redressed, the appeal becomes infructuous and hence dismissed.

3. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 17/05/2024.

Sd/-

(Kul Bharat)
Judicial Member

Dated: 17/05/2024

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR